

(22)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
N.DELHI.

CCP 134/93 in  
DA-3111/91

Date of decision: 17.8.1993

Central Revenue Chemical  
Service Association and anr. ... Petitioners.

Versus

Shri Montek Singh Ahluwalia,  
Secretary,  
Department of Revenues,  
Ministry of Finance,  
New Delhi & Ors.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioners. Shri Gurmeet Singh, Counsel.

For the respondents. Shri R.R. Bharti, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

It is brought to our notice that the Union Public Service Commission has informed the respondents that they would be in a position to hold the DPC in October, 1993 and it is only thereafter that a decision regarding regularisation has to be taken in the light of the findings of the DPC. In these circumstances, we consider it proper to record the undertaking of the respondents that as soon as the findings of the DPC are received, they would without undue delay take decision/regularisation in the light of the findings of the DPC. These proceedings are accordingly dropped.

*R. Adige*  
(S.R. ADIGE)  
MEMBER(A)

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*V.S. Malimath*  
(V.S. MALIMATH)  
CHAIRMAN